GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA UNSTARRED QUESTION No. 3798 TO BE ANSWERED ON FRIDAY, THE 24th MARCH, 2017 3, CHAITRA, 1939 (SAKA)

PMGKY

3798. SHRI NALIN KUMAR KATEEL: SHRI B.N. CHANDRAPPA: SHRI D.K. SURESH: SHRI Y.S. AVINASH REDDY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government has introduced the Pradhan Mantri Garib Kalyan Yojana (PMGKY) and if so, the details thereof along with the objectives behind the scheme;
- (b) whether some banks are showing reluctance in collecting tax collection under PMGKY;
- (c) if so, the details thereof, and the reasons therefor; and
- (d) the steps being taken by the Government to ensure banks adhere to the stipulations guidelines in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) Yes Madam, the Government has introduced, "The Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojana, 2016" (the Scheme). A declarant under the Scheme is required to pay tax @ 30% of undisclosed income, surcharge @ 33% of tax and penalty @ 10% of undisclosed income. The declarant is also required to deposit an amount, which shall not be less than twenty-five per cent. of the undisclosed income in, "the Pradhan Mantri Garib Kalyan Deposit Scheme, 2016" (the deposit Scheme). Such deposit shall carry no interest and have a lock-in period of four years. As per the stated objects and reasons, in the wake of demonetisation the Government has introduced the Scheme to provide an opportunity to all the persons to pay taxes with heavy penalty in order to come clean so that not only the Government gets additional revenue for undertaking activities for the welfare of the poor but also to ensure that the undisclosed income legitimately comes into the formal economy.

(b) &(c) No report of reluctance in tax collection under the Scheme has been reported. Further, tax under the Scheme can also be paid online, which obviates the need for an interface with banks. However, certain difficulties relating to making deposit of 25% under the deposit Scheme and lack of clarity on reference number that needs to be quoted on Form V while uploading the same to the Income-tax authorities came to light, which was owing to lack of clarity on quoting of system generated reference number.

(d) In order to bring in greater clarity, the nomenclature of "Issue reference No." generated by bank's e-kuber application, has been renamed as "Deposit Reference No.". Necessary changes have been made in RBI's e-kuber application to reflect this change. The receiving banks under the deposit Scheme have been sensitized to take note of changes and advise the depositor accordingly.